

Financial support to states under MPF and SIS schemes

1924. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is planning to implement the recommendation of the standing committee on linking back the Central Government support for Modernisation of Police Forces;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Ministry is considering to increase the financial support to State Governments to facilitate schemes such as Modernisation of Police Forces and Special Infrastructure Scheme (SIS) for Left Wing Extremism affected States; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) The focus of Modernisation of Police Force (MPF) scheme is to strengthen the police infrastructure. Some of the major items of police infrastructure covered under the scheme are police building, police housing under Plan and mobility, weapons, equipment for training, computerization, forensic science and Mega City Policing (MCP) under Non-Plan. The Plan component under MPF Scheme was started only in 2013-14. No fund has been provided under Plan component of MPF Scheme during 2015-16. The Scheme stands transferred to the States. Consequently, there will be no Central Funding of construction activities of police building and police housing for State Police Forces under MPF Scheme. However, there is a non-plan allocation of ₹ 595 crore under BE 2015-16 for mobility, equipment, weapons, etc. for State Police under MPF Scheme. Thus there is no complete stoppage of central funding. The Central Funding of the non-plan component of MPF scheme still continues.

“Police” and “Public Order” fall under the category of subjects within the domain of the States as per Seventh Schedule of the Constitution of India. Although the Central Government has been supplementing the State Governments through the aforementioned Scheme, the primary responsibility for modernizing the Police Force and maintaining law and order in the respective States lies with the State Government.

(c) and (d) Under MPF Scheme, the States are grouped into two categories, namely Category ‘A’ and Category ‘B’ for the purpose of funding both under ‘Non-Plan’ and Plan. Category ‘A’ States, namely, J&K and 8 North Eastern States including Sikkim, will be eligible to receive financial assistance on 90:10 Centre: State sharing basis. The remaining States will be in Category ‘B’ and will be eligible for financial

assistance on 60:40 Centre:State sharing basis. Allocation of funds provided in the budget for MPF Scheme is being done among all the States on *pro rata* basis in terms of the distribution ratio adopted/approved by the Cabinet Committee on Security in 2005 and in 2013. The aforesaid criteria continues to apply in 2015-16 also.

As regards Special Infrastructure Scheme (SIS), no funds have been provided for the year 2015-16. The Scheme stands transferred to the States, due to devolution of more funds to the States as per the recommendations of 14th Finance Commission.

Measures to curb depression amongst personnel of CPMFs

1925. PROF. M.V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) the number of deaths in Central Armed Police Forces and Border Forces due to suicide and depression;
- (b) whether the Ministry is taking measures to curb the depression amongst the personnel of para-military forces; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As reported by the Central Armed Police Forces (CAPFs) and Assam Rifles (AR), 120 personnel committed suicide in the year 2014 and 35 personnel have committed suicide during the year 2015 (upto 30.04.2015).

(b) and (c) Following measures have been taken by the Government to curb the depression amongst the personnel of paramilitary forces (*i.e.* CAPFs and AR) :—

- (i) Implementing a transparent, rational and fair leave policy;
- (ii) Grant of leave to the force personnel to attend to their urgent domestic issues and social commitments.;
- (iii) Regular interaction, both formal and informal, among Commanders, officers and troops to find out and address their problems;
- (iv) Revamping of grievances redressal machinery;
- (v) Regulating duty hours to ensure adequate rest and relief;
- (vi) Improving living conditions through provision of basic amenities/facilities for troops and their families;
- (vii) Government has approved extension of the facility of retention of Government accommodation at the last place of posting for CAPF